



2026:AHC:32628

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3341 of 2026

Ramniwas

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kumar Rai, Sunil Kumar
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. List of fresh cases has been revised, nobody is present on behalf of the petitioner though learned Standing Counsel and Sri Pankaj Kumar Gupta, learned counsel for the respondent No.5/Gaon Sabha are present.
2. The petitioner has challenged auction notice dated 30.12.2025 issued by the respondent No.4/Auction Officer/Naib Tehsildar, Tehsil Bhanpur, District Basti.
3. It is informed by Sri Pankaj Kumar Gupta, learned counsel for the respondent No.5/Gaon Sabha in the aforesaid auction notice, the date of auction was fixed on 08.01.2026.
4. From perusal of the record, nothing has been found in the entire record as well as averments made in the writ petition that what is the outcome of the aforesaid notice on the date fixed, i.e., on 08.01.2026.
5. In this view of the matter, the Court is of the opinion that the petition is liable to be dismissed.
6. Since nobody is present on behalf of the petitioner even in the revised list, the present petition is dismissed in default.

(Prakash Padia,J.)

February 13, 2026

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